

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.11-IA/1155(AHM)2024  
in  
**CP(IB) 127 of 2017**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Asset Reconstruction Company (India) Ltd  
V/s  
Neesa Leisure Ltd

.....Applicant

.....Respondent

**Order delivered on: 26/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Aspi Kapadiya, Adv. a.w Mr. Shivam Parikh, Adv.  
For the Respondent :

**ORDER**

**IA/1155(AHM)2024**

Heard the Learned Counsel for the applicant. He is directed to issue notice upon respondents.

List for further consideration on 11.09.2024

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**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**